

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/563/2020

This the 09th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Chuni Lal Pandita S/o Pt Tika Lal Pandita Age 66 R/o Kralagund, Langate, Kashmir presently at 29 ext Sect A Sainik Colony, Jammu.

.....Applicant

(Advocate:- Mr. Pawan Dev Singh)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary Home Deptt Civil Sectt Srinagar.
2. Director General of Police, J&K at Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Id. Deputy Advocate General)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant was appointed as Constable. Directions were issued by the Hon'ble High Court in a number of cases regarding grant of higher pay grade in terms of SRO 149/73. In this regard, the applicant had also furnished a representation before the Respondents. In the meanwhile, the respondents came out with order no. 2172 of 2018 dated 23.05.2018 in compliance of the judgement of Hon'ble High Court which applied to retired persons also (the applicant also retired in June 2013) who were to be granted similar benefits, but no option was sought from the applicant.



2. Learned counsel for the applicant further states that the applicant would be satisfied, if a direction is issued to the respondents to consider the claim of the applicant for grant of higher pay scale in terms of SRO 149/73 as well as order no. 2172 of 2018 dated 23.05.2018 (Annexure No. 5 to the TA) passed by the Director General of Police J&K-Srinagar.



3. We have heard Mr. Pawan Dev Singh, learned counsel for the applicant and Mr. Rajesh Thappa, Id. D.A.G. for the respondents and perused the material available on record.

4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to consider the claim of the applicant for grant of higher pay scale in terms of SRO 149/73 as well as order no. 2172 of 2018 dated 23.05.2018 (Annexure No. 5 to the TA) passed by the Director General of Police J&K-Srinagar within a period of one month from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)